

National Company Law Tribunal

Allahabad Bench

CP NO. 99/ALD/2017, CA No. 168/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 31.08.2017

NAME OF THE COMPANY: Beena Sales Corporation Vs Kipply Industries Ltd.

SECTION OF THE COMPANIES ACT: U/S Section 9 of IBC 2016

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
<u>1.</u>	<u>PRANAT CHAUDHRI . Lawyer</u>		<u>Petitioner,</u>	<u>Pranati</u>
<u>2.</u>				<u>31/8/17</u>

CP No.99/ALD/2017,CA No.168/2017

Sri Pranat Choudhri, Proxy for the petitioner counsel, Sri Udai Chandani. He files a memo dated 29.08.2017 seeking withdrawal of the present petition, with a liberty to file fresh petition.

Keeping in view of the facts and circumstances of the present case and change in statute since the IB has come into effect. The petitioner is at liberty to raise its claim before an appropriate Forum by filing the appropriate application in accordance with law.

With the above stated observation the present petition is finally disposed of and stands withdrawn.

Shri H.P. Chaturvedi

Date – 31.08.2017

Shri H.P. Chaturvedi, Member (Judicial)